

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) Nos. 197 of 2021**

**In the matter of:**

**Deepak Bhandari**

**....Appellant**

**Vs.**

**Vivek Kumar Arora & Ors.**

**....Respondents**

**Present:**

**Appellant: Mr. Mohit Seth, Mr. Nikhil Singhvi, Advocates.**

**Respondents: Mr. Aditya Dewan, Mr. Vishwas Arora, Mr. Siddharth Chechani, Advocates for R1.**

**ORDER**

**(Through Virtual Mode)**

**16.03.2021:** After hearing Mr. Mohit Seth, learned counsel for the Appellant, we find that though the Appellant claims to be an MSME with reference to the document forming page 80 of the appeal paper book, same does not classify the Appellant as an MSME. That being the factual position, the impugned order cannot be said to be suffering from any legal infirmity.

There being no merit in this appeal, it is accordingly dismissed.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**AR/nn**